

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 215/TT/2016

Subject : Petition for approval of transmission tariff from COD to 31.3.2019 for assets associated with transmission system required for evacuation of power from Kudgi TPS (3x800 MW in Phase-I) of NTPC Limited" in Southern Region

Date of Hearing : 8.5.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation Limited

Respondents : TANGEDCO Limited and 17 others

Parties present : Shri Vivek Kumar Singh, PGCIL
Shri Rakesh Prasad, PGCIL
Shri S.S. Raju, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri V.P. Rastogi, PGCIL
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

The representative of the petitioner submitted as under:

- (i) The petition is filed for approval of transmission tariff from DOCO to 31.3.2019 for Asset-I: 2 Nos. 400 kV Line bays at Narendra (New), 2 Nos. 400 kV Line bays at Madhugiri (Tumkur), 2X63 MVAR (fixed) line reactors (with 6000hm NGRs) at Narendra (New) and 2X63 MVAR (fixed) line reactors (with 6000hm NGRs) at Madhugiri (Tumkur) for Narendra (New) - Madhugiri (Tumkur) 765 kV D/C line (initially charged at 400 kV), Asset-II: 2 Nos. 400 kV Line bays at Madhugiri (Tumkur) for Madhugiri (Tumkur) - Bidadi 400 kV D/C (Quad) line and Asset-III: 2 Nos. 400 kV Line bays at Bidadi for Madhugiri (Tumkur) - Bidadi 400 kV D/C (Quad) line under "Sub Station Extension works associated with transmission system required for evacuation of power from Kudgi Thermal Power Station (3 X 800 MW in Phase -I) of NTPC Limited" in Southern Region for the period 2014-19;
- (ii) There is a time over-run of about 10 months, 9 months and 16 months in commercial operation of Asset-I, Asset-II and Asset-III respectively;
- (iii) The reason for cost over-run and Revised Cost Estimate has been submitted vide affidavit dated 12.6.2017;
- (iv) Information sought in order dated 6.3.2017 has been filed vide affidavit dated 7.4.2017 and rejoinder to the reply filed by TANGEDCO has also been filed.



2. The learned counsel for respondent, TANGEDCO submitted that reply to the petitioner has been filed and requested to consider the same and made the following submissions:-

- (a) The petitioner has stated that the delay with respect to Assets - I & II is attributed to the phasing of commissioning of these assets to match with the commissioning of the Narendra - Madhugiri 765 kV D/C line and Madhugiri-Bidadi 400 kV D/C line executed by Kudgi Transmission Limited (KTL) and with respect to Asset-III the delay was attributed to the petitioner;
- (b) The Commission in Petition No. 236/MP/2015 and 201/TT/2015 has directed NTPC and PGCIL to share the transmission charges in 50:50 ratio as the delay was attributed to them. Similarly, the delay is attributed to KTL, the TSP executing the transmission lines, then the transmission charges for the delayed period has to be recovered from KTL and should not be passed on to the beneficiaries;
- (c) The IDC and IEDC may be restricted upto the scheduled COD ie. 4.12.2015 and on cash basis;
- (d) The petitioner is not entitled to claim licensee fee from the beneficiaries as the parties herein are on commercial terms. The petitioner is a company owned by Government of India and it cannot be permitted to put every financial burden on the beneficiaries;
- (e) The petitioner has not submitted the details of decapitalization of the 400 kV bays and reactors once the line is charged at 765 kV level.

3. In response, the representative of the petitioner submitted as under:

- (a) Reasons for the time over-run in commercial operation of the assets have been filed and same may be considered;
- (b) The reason for cost variation is mainly due to change in price levels of awarded packages through competitive bidding, however, the overall project cost is within the approved cost of the project;
- (c) The license fees is being claimed as per the 2014 Tariff Regulations as prescribed by the Commission;
- (d) There would not be any need for decapitalization of any elements on charging of the line at 765 kV level.

4. The Commission after hearing the parties reserved the order in the petition.

By order of the Commission

-Sd/-
(T. Rout)
Chief (Law)

